

ITEM NO.302

COURT NO.4

SECTION PIL-W

S U P R E M E C O U R T O F I N D I A
RECORD OF PROCEEDINGS

SMW (CrI.)No(s).3/2015

IN RE: PRAJWALA L-ETTER DATED 18.2.2015
VIDEOS OF SEXUAL VIOLENCE AND RECOMMENDATIONS

Date : 12-03-2018 This petition was called on for hearing today.

CORAM : HON'BLE MR. JUSTICE MADAN B. LOKUR
HON'BLE MR. JUSTICE UDAY UMESH LALIT

Ms. N.S. Nappinai, Adv. (A.C.)

For Petitioner(s)

Ms. Aparna Bhat, AOR
Ms. Joshita Pai, Adv.
Mr. Mayank Sapra, Adv.For Respondent(s)
For CBI/MHAMr. Maninder Singh, ASG
Mr. Aman Sinha, Sr. Adv.
Mr. R. Balasubramanian, Adv.
Ms. Gunwant Dara, Adv.
Ms. Rashmi Malhotra, Adv.
Mr. P.K. Dey, Adv.
Mr. T.A. Khan, Adv.
Ms. Aarti Sharma, Adv.
Mr. Prabhas Bajaj, Adv.
Ms. Sushma Suri, AOR(NP)
Mr. Mukesh Kumar Maroria, AOR
Mr. B.V. Balram Das, Adv.

Yahoo

Mr. Samir Ali Khan, AOR
Mr. Sanjay Kumar, Adv.
Mr. Soham Kumar, Adv.
Mr. Kushank Sindhu, Adv.

Facebook Ireland

Mr. Sidharth Luthra, Sr. Adv.
Ms. Richa Srivastava, Adv.
Mr. Tejas Chhabra, Adv.
Mr. Nitin Saluja, Adv.
Mr. Shijo George, Adv.
Ms. Ishani Banerjee, Adv.
Mr. S. S. Shroff, AOR(NP)

Facebook India

Ms. Richa Srivastava, Adv.
Mr. S. S. Shroff, AOR (NP)

Google

Mr. Sajan Poovayya, Sr. Adv.
Ms. Ruby Singh Ahuja, Adv.
Mr. Vishal Gehrana, Adv.

Ms. Tahira Karanjawala, Adv.
 Mr. Arvind Chari, Adv.
 Mr. Priyadarshi Banerjee, Adv.
 Mr. Saransh Kumar, Adv.
 Mr. S. Pratibhanu Singh Kharola, Adv.
 Mr. Sharvan Sahny, Adv.
 Mr. Avishkar Singhvi, Adv.
 Mrs. Manik Karanjawala, Adv.
 for M/s. Karanjawala & Co.

Microsoft

Mr. V. Giri, Sr. Adv.
 Mr. Amar Gupta, Adv.
 Mr. Akhil Bhardwaj, Adv.
 Mr. Divyam Agarwal, AOR

WhatsApp

Mr. Tejas Karia, Adv.
 Mr. Shashank Mishra, Adv.
 Ms. Trishala Kulkarni, Adv.
 Mr. Koshy John, Adv.
 Mr. Vivek Reddy, Adv.
 Mr. Raghav Tankha, Adv.
 Mr. Ashwin Reddy, Adv.
 Mr. Pranav Awasthi, Adv.
 Mr. S.S. Shroff, Adv.(NP)

UPON hearing the counsel the Court made the following
 O R D E R

A road map has been given by the learned Additional Solicitor General in the form of a status report.

Learned *amicus curiae* has also given her submissions and a list of proposals about which there is some partial disagreement.

Learned Additional Solicitor General says that the Ministry of Home Affairs would look into this and implement the road map and administrative issues at the earliest.

List the matter on 16th April, 2018 at 2.00 p.m. as first item.

It is made clear that on the next date of hearing also the proceedings will be held in-camera.

(SANJAY KUMAR-I)
AR-CUM-PS

(KAILASH CHANDER)
COURT MASTER